

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3256  
ANSWERED ON:16.03.2011  
APPLICATION RECEIVED UNDER RTI ACT  
Bali Ram Dr.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of applications received under the RTI Act during the year 2010-11, Ministry/Department-wise;
- (b) the number of applications to which information was provided in time alongwith the number of those to which the same could not be provided on time;
- (c) the reasons due to which information could not be provided on time;
- (d) the action taken against those responsible for not providing timely information; and
- (e) the steps being taken by the Government to provide timely information to the RTI applicants?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): The data about 2010-11 is not yet available.
- (b): Information is not centrally maintained.
- (c): Information is not centrally maintained.
- (d) & (e): The Right to Information Act, 2005 has an inbuilt mechanism to ensure that the applications under the Act are disposed off in time. The Act, inter-alia, provides that if a Public Information Officer does not furnish information in time, a penalty of upto Rs.25,000/- may be imposed on him by the Central/State Information Commission. The Central Information Commission has imposed penalty on 239 officials during the year 2010-11(upto 15.03.2011) including on those who failed to provide information in time.